## Central Administrative Tribunal Principal Bench

R.A. No. 14 of 1999 in O.A. No. 176 of 1998

 $\left(\gamma^{\lambda}\right)$ 

New Delhi, dated this the 10th March, 1999

Hon ble Mr. S.R. Adige, Vice Chairman (A)

In the Matter of:

Tulsi Das

... Review Applicant

versus

Union of India & Ors.

... Respondents

ORDER (By Circulation)

By Hon ble Mr. S.R. Adige, Vice Chairman (A)

Perused the R.A.

- 2. When the O.A. itself has been dismissed, the question of passing any order/direction on the prayer for interim relief, order/by its very nature would subsist only till (which by its very nature would subsist only till the final disposal of the O.A.) does not arise.
- 3. That apart none of the grounds taken in the R.A. bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any decision/order of the Tribunal can be reviewed.
  - 4. The R.A. is rejected.

(s.R. Adige)
Vice Chairman (A)

/GK/